

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
(DEPARTMENT OF JUSTICE)**

**LOK SABHA  
UNSTARRED QUESTION NO. 6326  
TO BE ANSWERED ON WEDNESDAY, THE 12<sup>TH</sup> APRIL, 2017**

**Paperless Judiciary**

**6326. SHRI BHEEMRAO B. PATIL**

**Will the MINISTER OF LAW AND JUSTICE be pleased to state:**

- (a) whether the Supreme Court has decided to go paperless;**
- (b) if so, the details thereof and the reasons therefor;**
- (c) whether it has also decided to make available all records electronically and for e-filing of cases;**
- (d) whether the court has initiated the process of digitisation of old records ; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND  
ELECTRONICS AND INFORMATION TECHNOLOGY  
(Shri P.P. Chaudhary)**

**(a) and (b): Yes. The process of computerisation has started long back in the Supreme Court of India. On 12<sup>th</sup> May, 2012, the Case Information System was introduced. Now initiatives are further being taken to make it paperless Court. E-office Software is being experimented for administrative and other purposes. To expedite the judicial proceedings and to further reduce pendency and delay in justice delivery system as well as with a view to offer better and speedy judicial services to all stake holders of judiciary viz., Bench, Bar and Litigants including Government organisations, an ICT**

**initiative has been taken to implement Integrated Case Management Information System (ICMIS) at Supreme Court in a phased manner which leads to paperless environment in future.**

**ICMIS to be implemented at Supreme Court will integrate with Case Information system of all High Courts and Subordinate Courts in a phased manner for exchange of judicial information and record. Through ICMIS all cases filed including e-filing and its corresponding records will be digitized and made available to concerned parties. All stake holders viz. Advocates Central Government Departments, State Government Departments, Judicial Officers, High Courts, Police Stations, Jail Authorities etc. will be provided with login and passwords for monitoring case and its corresponding records related to them to complete action anticipated from them.**

**(c), (d) and (e): Yes. Till date the case records of Civil and Criminal Appeals for the years 1950-2010 have been digitized.**